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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

SPECIAL BENCH – COURT HALL 1 (URGENT HEARINGS THROUGH VIDEO CONFERENCE)
**PRESENT: HON'BLE SHRI K. ANANTHA PADMANABHA SWAMY - MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.10.2020 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 281/9/HDB/2020
NAME OF THE COMPANY	VishwaSamudra Shipment Services Pvt Ltd
NAME OF THE PETITIONER(S)	Bagadiya Brothers (Singapore) Pvt Ltd
NAME OF THE RESPONDENT(S)	VishwaSamudra Shipment Services Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

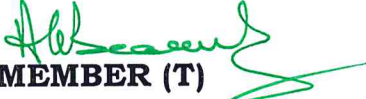
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for Operational Creditor is connected through video conference. He stated that the matter is settled. He also stated that they are intending to withdraw the matter. Counsel for Operational Creditor informed that he has filed a memo to that extent. Petition is not yet admitted. Therefore, permission can be granted to the Operational Creditor to withdraw the petition under Rule 8 of IBBI (AAA) Rules, 2016. Memo is recorded. Permission is granted. Petition is dismissed as withdrawn.


MEMBER (T)


MEMBER(J)

Syamala